

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP NO. 315/2004 IN
OA NO. 3136/2002

This the 31st day of May, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.K.NAIK, MEMBER (A)

Shri Rajesh Bhutani
S/o Sh. P.N.Bhutani,
R/o B-29 West Patel Nagar,
New Delhi.

(By Advocate: Sh. B.S.Mainee)

Versus

1. Shri R.R.Jaruhar,
General Manager,
Northern Railway
Baroda House,
New Delhi.
2. Sh. Pardeep Kumar Goyal,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

(By Advocate: Sh. S.K.Das proxy for
Sh. V.S.R.Krishna)

ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Counsel for respondents has produced a copy of the order of Hon'ble Delhi High Court dated 4.5.2005 passed in CP (C) No. 5552/2005 and C.P.(C) No. 5553/2005 UOI & Ors. Vs. Shri Rajesh Bhutani whereby the operation of the order of this Tribunal dated

unlawful to do

12.5.2004 passed in OA-3136/2002 has been stayed till the next date. In view of this order, we do not consider it proper to proceed in the matter further. We dismiss the CP and discharge the notices but we allow the applicant to file a fresh CP, if necessary, after the order passed by the Hon'ble High Court is vacated.

dear
(S.K. NAWK)
Member (A)

'sd'

Munirul Haq Khan
(M.A. KHAN)
Vice Chairman (J)